

## ORISSA ACT XXIX OF 1947

## THE UTKAL UNIVERSITY (SECOND AMENDMENT) ACT, 1947

[Received the assent of the Governor on the 19th October 1947, first published in an extraordinary issue of the Orissa Gazette, dated the 1st November 1947]

AN ACT FURTHER TO AMEND THE UTKAL UNIVERSITY ACT, 1943

WHEREAS it is expedient further to amend the Utkal University Act, 1943, in the manner hereinafter appearing;

Orissa Act  
XIII of  
1943.

It is hereby enacted as follows:—

Short title  
and com-  
mencement.

1. (1) This Act may be called the Utkal University (Second Amendment) Act, 1947.

(2) It shall come into force at once. (\*)

Amendment  
of section 7,  
Orissa Act  
XIII of  
1943.

2. To sub-section (1) of section 7 of the Utkal University Act, 1943 (hereinafter referred to as the said Act), the following further proviso shall be added, namely:—

Orissa Act  
XIII of  
1943.

“Provided further that the Chancellor may, in his discretion reappoint the Vice Chancellor for a further period not exceeding six months from the date of expiry of the term of his appointment without calling upon the Senate to recommend a panel of three persons.”

Amendment  
of section 8,  
Orissa Act  
XIII of  
1943.

3. In sub-section (3) of section 8 of the said Act, 1943—

Orissa Act  
XIII of  
1943.

(a) Under the heading “Class I—Elected Fellows”—

(i) in the proviso to sub-head (ii) before the word “two” the words “at least” shall be inserted and shall be deemed always to have been inserted;

(ii) in the first proviso to sub-head (iv) before the word “four” the words “at least” shall be inserted and shall be deemed always to have been inserted.

Amendment  
of section 9,  
Orissa Act  
XIII of  
1943.

4. In section 9 of the said Act,—

Orissa Act  
XIII of  
1943.

(a) in sub-section (1) clause (v) shall be omitted;

(b) after the proviso to sub-clause (ii) of clause (a) of sub-section (3) the following further proviso shall be inserted and shall be deemed always to have been inserted, namely:—

“Provided further that the Syndicate shall have power to act and its proceedings shall be valid notwithstanding any vacancy in its membership caused by the non-election of any of the persons specified in the first proviso.”

\* NOTE—Extended to all the partially-excluded areas by notification No 6081-E., dated the 25th November 1947. (Vide Orissa Gazette, dated the 5th December 1947, Part III, page 405).

Amendment  
of section 10,  
Orissa Act  
XIII of  
1943.

5. In sub-section (1) of section 10 of the said Act—

Orissa Act  
XIII of  
1943.

(a) in the paragraph under the heading "Class II—Other members" before the word "one" the words "at least" shall be inserted and shall be deemed always to have been inserted;

(b) to the paragraph under the heading "Class II—Other members" the following proviso shall be added and shall be deemed always to have been added, namely:—

"Provided that the Academic Council shall have power to act and its proceedings shall be valid notwithstanding any vacancy in its membership caused by the non-election of the person specified above".

Amendment  
of section 19,  
Orissa Act  
XIII of  
1943.

6. In clause (d) of sub-section (1) of section 19 of the said Act, for the word and figure 'Class II' the word and figure "Class I" shall be substituted and shall be deemed always to have been substituted.

Orissa Act  
XIII of  
1943.

Saving

7. The Utkal University (Amendment) Ordinance, 1947, is hereby repealed; and anything done in exercise of any power conferred by or under the said Ordinance shall be deemed to have been done in exercise of the powers conferred by or under this Act, as if this Act had commenced on the 12th day of July 1947.

Orissa  
Ordinance  
No. II of  
1947.